

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH

(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/Petitioner

Vs.

M/s. International Recreation and Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.05.2018

Coram:

**Sh. M. K. SHRAWAT,
HON'BLE MEMBER (JUDICIAL)**

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the Applicant/Petitioner : Mr.Varun Kathuria, Adv.

For the Respondent :

ORDER

Learned Counsel for the Corporate Debtor undertakes that settlement is possible in the near future and seeking two weeks' time. He is directed to file on record the finally arrived at "Settlement Deed", duly signed by both the sides on the adjourned date.

List the matter on 22nd May, 2018.

Sd/-

**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**

Sd/-

**(M.K. SHRAWAT)
HON'BLE MEMBER (JUDICIAL)**